

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 971 of 97
(UNLISTED)

Present : Hon'ble Mr. Justice A.K.Chatterjee, Vice-Chairman
Hon'ble Mr. B.C.Sarma, Administrative Member

CHITTARANJAN DAS

VS

UNION OF INDIA & ORS.

For the applicant : Mr.N.C.Saha, counsel
Mr.D.Barua, counsel

For the respondents: None

Heard on : 22.8.97

Order on : 22.8.97

O R D E R

A.K.Chatterjee, VC

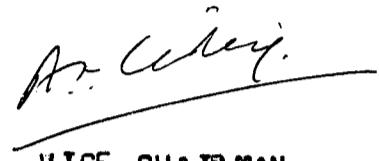
The petitioner is an Sr.S.O.(Accounts) in the office of the Sr.Divisional Accounts Officer, Eastern Railway, Asansol. He was served with a minor penalty charge sheet and ultimately a penalty of steppage of annual increment for 2 years with non-cumulative effect from 1.9.97 was imposed by an order dated 10.3.97 by the Sr.D.A.O. Against such an order the applicant has preferred an appeal to the Appellate Authority on 8.4.97 which is said to be still pending. In the instant application filed this day the applicant has inter alia prayed for setting aside the order of penalty. We have heard the counsel for the applicant and perused the records. In the circumstance we consider it just and proper to dispose of the application with a direction on the Appellate Authority to dispose of his appeal.

2. The application is disposed of with a direction upon the respondents, particularly on the Respondent No.2, to dispose of the appeal referred to in paragraph 4(xxiv) at page 15 of the application within 3 months from the date of communication of this order, if not already

disposed of strictly in accordance with relevant rules. The order passed this day be communicated to the respondents by the applicant. The applicant shall also serve ^{a/c} the copy of the application on all the respondents along with a copy of the order passed this day. A certified copy of the order be handed over to the counsel for the applicant within 2 days for communication on all the respondents.



MEMBER (A)



VICE-CHAIRMAN

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